
(2022) 04 P&H CK 0086

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 15339 Of 2022

Parshotam Dass

APPELLANT

Vs

State Of Punjab

RESPONDENT

Date of Decision : 25-04-2022

Acts Referred:

Citation : (2022) 04 P&H CK 0086

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Amaninder Preet, A.A. Pathak

Final Decision : Allowed

Judgement

Anoop Chitkara, J

1. Vide order dated 08.04.2022, this Court had granted interim anticipatory bail to the petitioner.
2. Learned counsel for the petitioner submits that in compliance of the order dated 08.04.2022, the petitioner has joined the investigation.
3. This fact has not been disputed by the learned State counsel. However, learned State counsel has opposed the bail. He further submits that in case this Court is inclined to give the bail to the petitioner then it should be subject to the strict and stringent conditions.
4. Given the nature of allegations, no pre-trial incarceration is required. Without commenting on the case's merits and the circumstances peculiar to this case, the petitioner makes a case for release on bail.
5. Given above, the present petition is allowed. The order dated 08.04.2022 is hereby made absolute.